

MINUTES OF THE MEETING No. 3/10 dated 15.4.2009 (HELD ON 22.4.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The 3/10 meeting of Advance Licensing Committee was dated 15.4.2009 (held on 22/4/09) under the Chairmanship of Shri V.K Srivastava, Addl. DG.

The Committee first considered minutes of the ALC Meeting No.2/10 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 3/83-ALC1/2009 MEETING DATE : 15.04.2009

1	Case No.:26/33/82-ALC1/2005	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Rejected
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not provided Central Excise Data called for vide letter dated 4.11.2008 and reminder dated 15.12.2008. . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

2	Case No.:5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Rejected
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not provided Hard Copy asked for vide endorsement to firm dated 6.10.08, 7.11.08 and 12.11.08.. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/71/2003/PC.II dated 22.6.2005 on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pacing Hot Melt Adhesives	1 Kg	1. Ethylene Vinyl Acetate 2. Relevant Synthetic Wax 3. Relevant Synthetic Resin	0.307 Kg 0.170 Kg 0.520 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:51/46/83-ALC1/2007

Party Name:ICI INDIA LIMITED

Meet No/Date:3/83-ALC1/2009
15.04.2009

Status:Case
Approved

HQ File :01/83/050/01859/AM08/

RLA File :02/24/040/00204/AM06/

Lic.No/Date:0210084661
23.12.2005

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/66/2003/PC.II dated 20.4.2006 as under:-

Item of Export	Qty	Item of Import	Qty
Soap Wrapper Hot Melt Adhesive (Containing 34 +/-1% EVA and 53 +/-1% Paraffin Wax)	1,00,000 Kg	1. Ethylene Vinyl Acetate Copolymer 2. Paraffin Wax	33600 Kg 53000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/2/82-ALC1/2006

Party Name:MAILAM INDIA LIMITED

Meet No/Date:3/83-ALC1/2009
15.04.2009

Status:Case
Rejected

HQ File :01/82/050/01363/AM06/

RLA File :25/80/040/00036/AM06/

Lic.No/Date:2510001581
13.02.2006

Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not provided Hard Copy asked for vide endorsement to firm dated 6.10.08.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

6	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to write a letter to the firm for provided hard copy of the application and defer the case for four weeks. Accordingly the case may be re-listed on 27.5.2009			

7	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to write a letter to the firm for provided hard copy of the application and defer the case for four weeks. Accordingly the case may be re-listed on 27.5.2009.			

8	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to write a letter to the firm for provided hard copy of the application and defer the case for four weeks. Accordingly the case may be re-listed on 27.5.2009			

9	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to write a letter to the firm for provided hard copy of the			

application and defer the case for four weeks. Accordingly the case may be re-listed on 27.5.2009

10	Case No.: 42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Rejected
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:15.04.2009
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not providing Hard Copy asked for from RLA and firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.: 31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Rejected
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not providing Hard Copy asked for vide letter to RLA and endorsement dated 13.10.08 and reminder dated 3.12.08 to the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

12	Case No.: 18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm to provide Central Excise Data of consumption and production with 3 weeks time and also confirm from the export cell whether the export item is banned for export. Accordingly the case may be re-listed on 27.5.2009			

13	Case No.: 13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

14	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

15	Case No.:45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to request to the RLA to check up the position of the case and send the report with in 3 weeks whether the Norms has been fixed or not. If the Norms are not fixed, a complete set of the application may be sent. Accordingly the case may be re-listed on 13.5.2009.			

16	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

17	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 13.5.2009.			

18	Case No.:16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm to provide to complete set of Hard copy of the			

application with in 3 weeks time. Accordingly the case may be re-listed on 13.5.2009

19	Case No.:57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 25/11/08 and reminder issued on 15.4.09 . Accordingly the case may be relisted on 13.5.09.			

20	Case No.:50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

21	Case No.:114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Transferred to Different Section
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:15.04.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII) Division.			

22	Case No.:825/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm to provide to complete set of Hard copy of the application with in 3 weeks time. Accordingly the case may be re-listed on 13.5.2009			

23	Case No.:826/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00813/AM08/	RLA File :03/94/040/00350/AM08/	Lic.No/Date:0310436256 16.07.2007	Defer Date:13.05.2009

Decision :The Committee considered the case as per agenda and decided to request the firm to provide to complete set of Hard copy of the application with in 3 weeks time. Accordingly the case may be re-listed on 13.5.2009

24	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

25	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

26	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda . The firm has provided Central Excise Data on 29/1/2009 and referred to TA on 30/1/2009 Accordingly the case may be re-listed on 13.5.09.			

27	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and and defer consideration of the case for four weeks for want of comments from PI Division . Accordingly the case may be re-listed on 13/5/2009.			

28	Case No.:60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:15.04.2009

28	Decision : The Committee considered the case as per agenda and Committee decided to approve the case on net to net basis. The Committee also decided that no repeat licence should be issued on this basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

29	Case No.:36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

30	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 13.5.09			

31	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

32	Case No.:43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/73/2008/PC.II dated 29.12.2008 as under:-			
	Item of Export	Qty	Item of Import	Qty

32	Film Coating System, Instcoat EN II Containing 73% Methacrylic Acid Copolymer, 12% DEP and 14% Titanium Dioxide)	1 Kg	1. Methacrylic Acid Copolymer 2. Diethyle Phthalate 3. Titanium Dioxide	0.7446 Kg 0.1224 Kg 0.1428 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

33	Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 13.5.2009.				

34	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. of C&PC (PC Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13/5/2009.				

35	Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Rejected
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 17.12.2008 and reminder dated 12.3.09 issued by this office.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

36	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Transferred to Different Section
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398	Defer

		23.11.2007	Date:15.04.2009
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII) Division.			

37	Case No.: 15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009.			

38	Case No.: 34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 21/10/2009 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 13.5.2009..			

39	Case No.: 12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 25.3.09.			

40	Case No.: 37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2/4/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

	Case No.: 12/11/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Approved
	HQ File :01/83/050/00282/AM09/	RLA File :03/94/040/01128/AM08/	Lic.No/Date:0310460669	Defer Date:

41				12.02.2008
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/50/2006/Ch.II dated 26.3.2009 as under:-			
	Item of Export	Qty	Item of Import	Qty
	As Approved by NC	- do -	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

42	Case No.:32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 25.3.09.			

43	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm/RLA to the D/L issued on 5.12.08 by DC(SSi). Reminder issued on 23/1/09. Accordingly the case may be re-listed on 13.5.2009.			

44	Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/38/2008/PC.II dated 23.6.2008 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pure Acrylic Acid Polymer Solution Having Solids	1 Kg	Acrylic Acid	0.307 Kg

	30+/1% (Acrytan AC)		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

45	Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009			

46	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 13.5.2009			

47	Case No.:32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Rejected
	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 21/1/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

48	Case No.:18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Rejected
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:15.04.2009
	Decision : The Committee considered the case as per agenda and decided to reject the case as for want of Hard Copy asked for vide letter			

dated 18.11.08. to Firm .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

49	Case No.:19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Rejected
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as for want of Hard Copy asked for vide letter dated 18.11.08. to RLA and Firm . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

50	Case No.:5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

51	Case No.:30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

52	Case No.:67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

	Case No.:59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL	Meet No/Date:3/83-ALC1/2009	Status:Case
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53		CHEMICALS LTD	15.04.2009	Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

54	Case No.:50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT. The Committee decided issue reminder to DBT for expediting comments. Accordingly the case may be re-listed on 13.5.2009.			

55	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 13.5.2009			

56	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 13.5.2009.			

57	Case No.:5/12/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Rejected
	HQ File :01/83/050/00346/AM09/	RLA File :02/24/040/00029/AM09/	Lic.No/Date:0210112600 21.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/8/08 issued by Deptt. of C&PC(PC.Div.).			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

58	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009.			

59	Case No.:41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. . The case is deferred for four weeks and be listed on 13.5.09..			

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Case No.:68/18/83-ALC1/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
HQ File :01/83/050/00599/AM09/	RLA File :02/24/040/00040/AM09/	Lic.No/Date:0210112752 26.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per of written comments of DIPP forwarded vide their U.O. No.Nil dated 15.4.2009 on under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Polyester white coat (Solid content minimum 60%, pigment content minimum 30%)	20000 Kg	
2.	Polyester overprint Varnish (Solid content minimum 60%)	20000 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Polyester Resin (Solid content 55% +/-1%)	18200 Kg	

2.	Titanium Dioxide	6000 Kg
3.	Butylated Benzoguanamine Formaldehyde Resin (Solid content 72% +/-1%)	2000 Kg
4.	Micronised PTEE/PE Modified wax	200 Kg
5.	Blocked Poly Isocynate (Solid content 63% +/-1%)	2000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

62	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to issue last reminder to firm. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 13.5.2009.			

63	Case No.:33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

64	Case No.:64/18/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan			

Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.

65	Case No.:29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242 05.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

66	Case No.:1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to issue last reminder to firm. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 13.5.2009.			

67	Case No.:8/13/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Rejected
	HQ File :01/83/050/00359/AM09/	RLA File :07/24/040/00086/AM09/	Lic.No/Date:0710057825 11.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not providing Hard Copy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

68	Case No.:58/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01227/AM09/	RLA File :04/24/040/00065/AM09/	Lic.No/Date:0410096441 12.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to issue last reminder to firm. If no reply is received with 15 days, the case will be decided by NC. Accordingly the case may be re-listed on 13.5.2009.			

69	Case No.:74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Rejected
	HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:

09	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 24/10/08 issued by Deptt. of C&PC (PC.Div.). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.
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70	Case No.:85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for comments from DIPP. Reply to D/L dated 12/11/2008 received and sent to TA on 23.12.2008. Accordingly the case may be re-listed on 13.5.2009..			

71	Case No.:90/14/83-ALC1/2008		Party Name:GUJARAT CORK & RUBBER PVT LTD		Meet No/Date:3/83-ALC1/2009 15.04.2009		Status :Case Approved	
	HQ File :01/83/050/00460/AM09/		RLA File :52/24/040/00006/AM09/		Lic.No/Date:5210023763 19.06.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 15.4.2009 as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Rubberised Cork Sheet Grade RC-50-A (Gr-R or Gr-B) (containing Minimum 50% cork)		51663 Kg	Cork (Fine, Broken or Granulated Cork) Bulk Density 70 to 75, Moisture content 5 to 6		25896.000 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:20/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/00466/AM09/	RLA File :04/24/040/00210/AM08/	Lic.No/Date:0410096648 20.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.4.2009 with 5% wastage as under.			
Export Item				

S.No.	Description of Item	Quantity
1.	Coated Abrasive Synthetic Cloth Rolls 16-30	66.000 Sq. mtr.
2.	Coated Abrasive Synthetic Cloth Rolls 36-40	960.000 Sq. mtr.
3.	Coated Abrasive Synthetic Cloth Rolls 60-80	1110.000 Sq. Mtr.
4.	Coated Abrasive Synthetic Cloth Rolls 100-220	690.000 Sq. Mtr.
5.	Coated Abrasive Synthetic Cloth Rolls 240 & above	66.000 Sq. Mtr.

Import Item

S.No.	Description of Item	Quantity
1.	CCCSK Grains (Ceramic Grains)	906 Kg
2.	Zircon Grains	1367 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 21/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
HQ File :01/83/050/00467/AM09/	RLA File :04/24/040/00159/AM08/	Lic.No/Date:0410096649 20.06.2008	Defer Date:13.05.2009

Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 22.4.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net content of each import item in export product
2. GSM and quality of backing paper to be imported
3. Percentage wastage for grains and paper in each of the export product

Accordingly the case may be re-listed on 13.5.2009.

Case No.: 22/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
HQ File :01/83/050/00468/AM09/	RLA File :04/24/040/00154/AM08/	Lic.No/Date:0410096650 20.06.2008	Defer Date:13.05.2009

Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received on 22/12/2008 and

referred to DIPP on 26.12.08. The case is defer for consideration for four weeks. Accordingly the case may be re-listed on 13.5.2009.

75	Case No.:96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. . The case is deferred for four weeks and be listed on 13.5.09..			

76	Case No.:97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. . The case is deferred for four weeks and be listed on 13.5.09..			

77	Case No.:98/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/00472/AM09/	RLA File :05/24/040/00185/AM09/	Lic.No/Date:0510222603 23.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O.No.Nil dated 22.4.2009 and decided to approve this case as per SION S.No.A-1569 except the following as details below:- 1. Item 3 of import i.e. Art Card covered under Paper board indicated in SION at S.No.2 2. Digital Plate covered under S.No.4 of the import item 3. Item 9 allowed as per packing policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:1/15/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
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HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date:3110034184 25.06.2008	Defer Date:									
Decision : The Committee considered the case as per agenda and decided to as per written comments of DIPP forwarded vide their U.O. No.Nil dated 20.4.2009 as under:-												
<u>Export Item</u>												
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Membership/Loyalty Cards, prepaid Scratch Card (3300 Kg)</td><td>102124.182 Hundred in Nos.</td></tr></table>				S.No.	Description of Item	Quantity	1.	Membership/Loyalty Cards, prepaid Scratch Card (3300 Kg)	102124.182 Hundred in Nos.			
S.No.	Description of Item	Quantity										
1.	Membership/Loyalty Cards, prepaid Scratch Card (3300 Kg)	102124.182 Hundred in Nos.										
<u>Import Item</u>												
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Scratch-off Label Leopard Grain Size: 8X40 mm</td><td>102124.182 Hundred in Nos.</td></tr><tr><td>2.</td><td>Paper Board Performa 2S 330 G/Sq. Meter</td><td>3300 kg</td></tr></table>				S.No.	Description of Item	Quantity	1.	Scratch-off Label Leopard Grain Size: 8X40 mm	102124.182 Hundred in Nos.	2.	Paper Board Performa 2S 330 G/Sq. Meter	3300 kg
S.No.	Description of Item	Quantity										
1.	Scratch-off Label Leopard Grain Size: 8X40 mm	102124.182 Hundred in Nos.										
2.	Paper Board Performa 2S 330 G/Sq. Meter	3300 kg										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

79	Case No.:7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Fertilizer Accordingly the case may be re-listed on 13.5.2009.			

	Case No.:10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.4.2009 as under:-			
	<u>Export Item</u>			

80	S.No.	Description of Item	Quantity
	1.	Fasco Premium Self Adhesive Thermal Paper (152 GSM)	90000 Sq. Meter
	Import Item		
	S.No.	Description of Item	Quantity
	1.	Release Base paper 60 GSM +/-10%	5616 Kg
	2.	Thermal Paper 72 GSM +/-10% KPS-460	6656 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 9/1/2009 and reply refer to TA and defer consideration of the case for four weeks for want of comments from Deptt. C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

82	Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009			

	Case No.:1/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/00532/AM09/	RLA File :03/95/040/00298/AM09/	Lic.No/Date:0310478482 14.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/93/2007/PC.II dated 20.2.2009 as under:-

Item of Export	Qty	Item of Import	Qty
STERO NC 100 (Nonyl Phenol Polyglycol Ether) Nonyl Phenol 9.5 moles ethoxylate	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.3517 Kg 0.6682 Kg
Stero NC 150 Nonyl Phenol 13 moles ethoxylate	1 Kg	1. Nonyl Phenol 2. Ethylene oxide	0.2834 Kg 0.7366 Kg
Stero NC 095 Nonyl Phenol 9 moles ethoxylate	1 kg	1. Nonyl Phenol 2. Ethylene oxide	0.3672 Kg 0.6528 Kg
Stero CO 360 Castor Oil 37 moles ethoxylate	1 kg	Ethylene oxide	0.636 Kg

- Chemical name of Stero Soft NST 100, manufacturing process may be called for
- Sterocare TN 80 earlier indicated to have 20 moles ethoxylate. In the present case, it is shown to be 29 moles ethoxylate, so details are sketchy. Therefore, the norms are not worked out.
- In case of Sterocare EW (CPH), the product appears to be mix of Cetostearyl Alcohol and Cetostearyl Alcohol-20 moles ethoxylate in the ratio of 82.18 No authentic technical literature given in support of norms applied for. So, norms are not worked out.
- In respect of Sterosoft CWCS , details of manufacturing process with chemical equations molecular weight and yields may be called for by DGFT.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/18/83-ALC1/2008

Party Name:INDIA GLYCOLS LTD

Meet No/Date:3/83-ALC1/2009
15.04.2009

Status:Case Deferred

HQ File :01/83/050/00541/AM09/

RLA File :05/24/040/00535/AM08/

Lic.No/Date:0510223877
16.07.2008

Defer Date:13.05.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 11/2/2009 by Ministry of Chemical & Fertilizers (Deptt. of C&PC). Accordingly the case may be re-listed on 13.5.2009..

Case No.:13/18/83-ALC1/2008

Party Name:THOMSON PRESS INDIA LTD

Meet No/Date:3/83-ALC1/2009
15.04.2009

Status:Case Approved

HQ File :01/83/050/00544/AM09/

RLA File :05/24/040/00206/AM09/

Lic.No/Date:0510223981
17.07.2008

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 20.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printed Calendars & Notepads TITLE COLOURTECH CALENDARS & NOTEPADE Net Weight of Export for Paper – 19061.4 Kgs. Calendars 800000 Nos Notepads – 66000 Nos TOTAL – 866000 Nos (including Envelops – 866000 Nos + insert 8660 Nos)	866000.000 Nos

Import Item

S.No.	Description of Item	Quantity
1.	Printing Paper Uncoated of Rel.GSM	1.20 Kg/Kg content in export
2.	Art Card 200 GSM	1.15 Kg/Kg content in export
3.	Printing Ink	10 GM/Kg. of paper
4.	Digital Plate	5% of the FOB value
5.	Hotmelt Glue	2% by wt. of paper
6.	5 Ply corrugated Boxes	As per Packing Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 70/18/83-ALC1/2008	Party Name:SHREE SHIVAJI GLOBAL EXPORTS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Rejected
HQ File :01/83/050/00601/AM09/	RLA File :12/24/040/00001/AM09/	Lic.No/Date:1210005831 18.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 27/1/09 issued by this office.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.: 11/19/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
HQ File :01/83/050/00618/AM09/	RLA File :03/94/040/00369/AM09/	Lic.No/Date:0310479348 18.07.2008	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009

88	Case No.:19/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00626/AM09/	RLA File :04/24/040/00096/AM09/	Lic.No/Date:0410097557 25.07.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm to provide to complete set of Hard copy of the application with in 3 weeks time. Accordingly the case may be re-listed on 13.5.2009			

89	Case No.:20/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00627/AM09/	RLA File :04/24/040/00102/AM09/	Lic.No/Date:0410097558 25.07.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm to provide to complete set of Hard copy of the application with in 3 weeks time. Accordingly the case may be re-listed on 13.5.2009			

90	Case No.:31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Mines. Accordingly the case may be re-listed on 13.5.2009.			

91	Case No.:1/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00676/AM09/	RLA File :04/24/040/00128/AM09/	Lic.No/Date:0410097969 13.08.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/11/2008 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

92	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 12/11/2008 issued by this office. Accordingly the case may be re-listed on 13.5.2009..

93

Case No.:11/22/83-ALC1/2008	Party Name:SPECTRAMIX PLASTICS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
HQ File :01/83/050/00686/AM09/	RLA File :34/24/040/00072/AM09/	Lic.No/Date:3410022095 18.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/09/2009/PC.II dated 15.4.2009 as under:-			
Item of Export	Qty	Item of Import	Qty
Calcium Carbonate Masterbatch (containing 20+/-1% LLDPE and 80+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.206 Kg 0.924 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 20/3/2009 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 13.5.2009..			

95	Case No.:9/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00758/AM09/	RLA File :10/24/040/00075/AM09/	Lic.No/Date:1010030917 10.09.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

	Case No.:10/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
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96	HQ File :01/83/050/00759/AM09/	RLA File :10/24/040/00074/AM09/	Lic.No/Date:1010030918 10.09.2008	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 13.5.2009.				

97	Case No.:3/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00768/AM09/	RLA File :05/24/040/00300/AM09/	Lic.No/Date:0510227383 12.09.2008	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the firm. Accordingly the case may be re-listed on 13.5.2009.				

98	Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384 12.09.2008	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the firm. Accordingly the case may be re-listed on 13.5.2009.				

99	Case No.:15/26/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00780/AM09/	RLA File :03/94/040/00552/AM09/	Lic.No/Date:0310486638 16.09.2008	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009				

	Case No.:17/26/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/00782/AM09/	RLA File :05/24/040/00013/AM09/	Lic.No/Date:0510227615 16.09.2008	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 as under:-				

100	Item of Export	Qty	Item of Import	Qty
	UV Stabilizer White Master Batch (Containing 50% LLDPE, 30% Titanium Dioxide and 20% UV Stabilizer)	1 Kg	1. LLDPE Granules 2. Titanium Dioxide 3. UV Stabilizer	0.5150 Kg 0.3090 Kg 0.2060 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

101	Case No.:8/27/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00791/AM09/	RLA File :30/24/040/00034/AM09/	Lic.No/Date:3010058022 17.09.2008	Defer Date:15.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 13.5.09				

102	Case No.:1/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/00784/AM09/	RLA File :05/24/040/00194/AM09/	Lic.No/Date:0510227724 18.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 23.10.2007 as under:-				
	Item of Export	Qty	Item of Import	Qty
	Filler Master Batch (FMBA GPPS 105, Containing 45% GPPS and 55% Calcium Carbonate)	1 Kg	1. General Purpose Polystyrene Granules 2. Filler/Calcium Carbonate	0.4635 Kg 0.5665 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

103	Case No.:11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of				

comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009

104	Case No.:18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009			

105	Case No.:19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009			

106	Case No.:23/27/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00806/AM09/	RLA File :03/94/040/00548/AM09/	Lic.No/Date:0310487230 22.09.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

107	Case No.:26/27/83-ALC1/2008	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00809/AM09/	RLA File :05/24/040/00409/AM09/	Lic.No/Date:0510228003 23.09.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/2/2009 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.5.2009.			

108	Case No.:37/28/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00853/AM09/	RLA File :09/24/040/00257/AM09/	Lic.No/Date:0910035525 03.10.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L issued on 24/3/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009..

109	Case No.: 40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

110	Case No.: 5/30/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Approved
	HQ File :01/83/050/00865/AM09/	RLA File :05/24/040/00434/AM09/	Lic.No/Date:0510229058 08.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 23.10.2007 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler Master Batch (FMBA GPPS 105, Containing 45% GPPS and 55% Calcium Carbonate)	1 Kg	1. General Purpose Polystyrene Granules	0.4635 Kg
			2. Filler/Calcium Carbonate	0.5665 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

111	Case No.: 20/30/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/00880/AM09/	RLA File :03/95/040/00611/AM09/	Lic.No/Date:0310489626 08.10.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 19/11/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009..			

	Case No.: 21/30/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Approved
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112

HQ File :01/83/050/00881/AM09/	RLA File :03/94/040/00682/AM09/	Lic.No/Date:0310489842 10.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.4.2009 as under-			
<u>Export Item</u>			
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S.No.	Description of Item	Quantity	
1.	Release Liners (Silicone Coated Paper) 35 to 52 GSM	1 Sq. Mtr.	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Glassine & other Glazed Release Base Paper in Jumbo Rolls of relevant GSM	1.05 Sq. Meter	
2.	Silicone Polymer (100% solid)	2.1 Grams	
3.	Catalyst for silicone	0.126 Grams	
4.	Cross Linker for Silicone	0.073 Grams	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:22/30/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00882/AM09/	RLA File :03/94/040/00660/AM09/	Lic.No/Date:0310489846 10.10.2008	Defer Date:13.05.2009
	The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/4/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

114	Case No.:24/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00884/AM09/	RLA File :03/94/040/00679/AM09/	Lic.No/Date:0310489854 10.10.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009			

Case No.:27/30/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD..	Meet No/Date:3/83-ALC1/2009	Status:Case
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115			15.04.2009	Deferred
	HQ File :01/83/050/00887/AM09/	RLA File :03/94/040/00642/AM09/	Lic.No/Date:0310490061 13.10.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Fertilizer. Accordingly the case may be re-listed on 13.5.2009			

116	Case No.:29/30/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/00889/AM09/	RLA File :05/24/040/00441/AM09/	Lic.No/Date:0510229128 13.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 kg 0.7725 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

117	Case No.:14/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00907/AM09/	RLA File :04/24/040/00158/AM09/	Lic.No/Date:0410099333 20.10.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29/12/2008 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

118	Case No.:16/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00909/AM09/	RLA File :03/94/040/00610/AM09/	Lic.No/Date:0310491060 20.10.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009..			

119	Case No.:15/31/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00908/AM09/	RLA File :10/24/040/00079/AM09/	Lic.No/Date:1010031303 21.10.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.			

120	Case No.:7/35/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00983/AM09/	RLA File :02/24/040/00195/AM09/	Lic.No/Date:0210119721 17.11.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24/12/2008 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

121	Case No.:10/35/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/00986/AM09/	RLA File :03/94/040/00699/AM09/	Lic.No/Date:0310494354 17.11.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

122	Case No.:1/37/83-ALC1/2008	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01044/AM09/	RLA File :13/24/040/00020/AM09/	Lic.No/Date:1310027426 27.11.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

123	Case No.:1/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01047/AM09/	RLA File :04/24/040/00210/AM09/	Lic.No/Date:0410100355 27.11.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

124	Case No.:2/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01048/AM09/	RLA File :04/24/040/00211/AM09/	Lic.No/Date:0410100356 27.11.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

125	Case No.:3/38/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01049/AM09/	RLA File :02/24/040/00204/AM09/	Lic.No/Date:0210120527 02.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Accordingly the case may be re-listed on 13.5.2009.			

126	Case No.:4/38/83-ALC1/2008	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01050/AM09/	RLA File :03/95/040/00217/AM09/	Lic.No/Date:0310496307 03.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/3/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009..			

127	Case No.:5/38/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01051/AM09/	RLA File :04/24/040/00152/AM09/	Lic.No/Date:0410100523 03.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

	Case No.:6/38/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/01052/AM09/	RLA File :03/94/040/00853/AM09/	Lic.No/Date:0310496490 04.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide			

their U.O. No.Nil dated 22.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Finished Mild Steel Cementitious (Cement Infilled) Tiles Size 600X600XMM with powder coating bare quality	52000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Mild Steel Cementitious/Hollow Panels Bare Quality Size 600X600 MM	52000 Nos.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

129	Case No.:8/38/83-ALC1/2008	Party Name:BELLA PREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01054/AM09/	RLA File :35/24/040/00047/AM09/	Lic.No/Date:3510025320 05.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

130	Case No.:10/38/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01056/AM09/	RLA File :02/24/040/00214/AM09/	Lic.No/Date:0210120833 08.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DIPP. Accordingly the case may be re-listed on 13.5.2009.			

131	Case No.:1/39/83-ALC1/2008	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01058/AM09/	RLA File :03/95/040/01263/AM08/	Lic.No/Date:0310496931 08.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.2.09 and reminder dated 9/4/2009 issued by this office. Accordingly the case may be re-listed			

on 13.5.2009..

132	Case No.:6/39/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01063/AM09/	RLA File :08/24/040/00111/AM09/	Lic.No/Date:0810076608 10.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009			

133	Case No.:7/39/83-ALC1/2008	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01064/AM09/	RLA File :08/24/040/00151/AM09/	Lic.No/Date:0810076609 10.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009			

134	Case No.:8/39/83-ALC1/2008	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01065/AM09/	RLA File :08/24/040/00146/AM09/	Lic.No/Date:0810076610 10.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009			

135	Case No.:21/39/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01078/AM09/	RLA File :03/95/040/00753/AM09/	Lic.No/Date:0310497332 11.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009			

136	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the DIPP. Accordingly the case may be re-listed on 13.5.2009

137	Case No.:26/39/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01083/AM09/	RLA File :10/24/040/00099/AM09/	Lic.No/Date:1010031906 15.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009			

138	Case No.:30/39/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01087/AM09/	RLA File :10/24/040/00112/AM09/	Lic.No/Date:1010031912 15.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009			

139	Case No.:1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the firm. Accordingly the case may be re-listed on 13.5.2009.			

140	Case No.:3/42/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01128/AM09/	RLA File :02/24/040/00240/AM09/	Lic.No/Date:0210121614 30.12.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17/2/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

	Case No.:4/42/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/01129/AM09/	RLA File :08/24/040/00195/AM09/	Lic.No/Date:0810077033 30.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Self Adhesive Multicoloured Printed Labels in Assorted Size: Rectangular Type Labels (162 GSM)	100000.000 Sq. Meter
2.	Self Adhesive Multi Coloured Printed Labels in Assorted Size: Circular or Odd Type Labels (162 GSM)	100000.000 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Self Adhesive paper in Jumbo Rolls for Rectangular Type Labels (162 GSM)	115000.000 Sq. Meter
2.	Self Adhesive Paper in Jumbo Rolls for Circular or Odd Type Labels. (162 GSM)	130000.000 Sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/42/83-ALC1/2008

Party Name:COOKSON INDIA PVT. LTD.

Meet No/Date:3/83-ALC1/2009
15.04.2009

Status:Case
Deferred

HQ File :01/83/050/01133/AM09/

RLA File :04/24/040/00208/AM09/

Lic.No/Date:0410101315
30.12.2008

**Defer
Date:**13.05.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of hard copy of application. Accordingly the case may be re-listed on 13.5.2009.

Case No.:10/42/83-ALC1/2008

Party Name:INDUSTRIAL FILTERS & FABRICS
P. LIMITED.,

Meet No/Date:3/83-ALC1/2009
15.04.2009

Status:Case
Approved

HQ File :01/83/050/01135/AM09/

RLA File :11/24/040/00066/AM09/

Lic.No/Date:1110019284
31.12.2008

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.4.2009 as under:-

Export Item

143

S.No.	Description of Item	Quantity
1.	Filter Bags (Snap Band) Made from woven glass laminated with 100% PTTEE Membrane	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	PTFE Woven Fibre Glass Fabric	1.02 Sq. Met/Sq. Met. Content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

144

Case No.: 12/42/83-ALC1/2008	Party Name:RUPANA PAPER MILLS PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
HQ File :01/83/050/01137/AM09/	RLA File :05/24/040/00985/AM08/	Lic.No/Date:0510233641 31.12.2008	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

145

Case No.: 13/42/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
HQ File :01/83/050/01138/AM09/	RLA File :05/24/040/00644/AM09/	Lic.No/Date:0510233643 31.12.2008	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 13/3/2009 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.5.2009.			

146

Case No.: 16/42/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Approved
HQ File :01/83/050/01141/AM09/	RLA File :31/24/040/00262/AM09/	Lic.No/Date:3110036827 01.01.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/13/2008/PC.II dated 15.4.2009 as under:-			
Item of Export	Qty	Item of Import	Qty

Pour Point Depressant (Brand Name Maxdip 5050AB)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 kg 0.110 kg 0.040 Kg 0.520 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

147	Case No.:19/42/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/01144/AM09/	RLA File :31/24/040/00261/AM09/	Lic.No/Date:3110036881 02.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/13/2008/PC.II dated 15.4.2009 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pour Point Depressant	1 Kg	1. Behenyl Alcohol 2. Cetostearyl Alcohol 3. Acrylic Acid 4. Heptane 5. Ortho Mixed Xylene	0.270 Kg 0.145 kg 0.115 Kg 0.040 kg 0.520 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

148	Case No.:17/42/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01142/AM09/	RLA File :09/24/040/00107/AM06/	Lic.No/Date:0910036574 05.01.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for RLA/firm vide letter dated 5/5/09 . Accordingly the case may be relisted on 13.5.09.			

149	Case No.:18/42/83-ALC1/2008	Party Name:SUMAX ENGINEERING P.LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01143/AM09/	RLA File :09/24/040/00200/AM09/	Lic.No/Date:0910036580 05.01.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 9/4/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009..

150	Case No.:20/42/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01145/AM09/	RLA File :03/94/040/00773/AM09/	Lic.No/Date:0310501373 06.01.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

151	Case No.:4/43/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01149/AM09/	RLA File :10/24/040/00114/AM09/	Lic.No/Date:1010032160 12.01.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

152	Case No.:2/46/83-ALC1/2008	Party Name:VICTORY CHEMICALS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01230/AM09/	RLA File :03/95/040/00760/AM09/	Lic.No/Date:0310503805 23.01.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 46011/116/2008/Ch.II dated 17.4.2009. The Committee decided to refer back the comments to Shri Jasbir Singh, Technical Authority for reconsideration of his comments. Accordingly the case may be re-listed on 13.5.2009.			

153	Case No.:3/46/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01231/AM09/	RLA File :03/95/040/00569/AM09/	Lic.No/Date:0310503875 27.01.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

154	Case No.:4/46/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01232/AM09/	RLA File :08/24/040/00209/AM09/	Lic.No/Date:0810077614 27.01.2009	Defer Date:13.05.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.

155	Case No.:5/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01233/AM09/	RLA File :02/24/040/00257/AM09/	Lic.No/Date:0210122600 28.01.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT. Accordingly the case may be re-listed on 13.5.2009.			

156	Case No.:6/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01234/AM09/	RLA File :02/24/040/00258/AM09/	Lic.No/Date:0210122601 28.01.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT. Accordingly the case may be re-listed on 13.5.2009.			

157

Case No.:9/46/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
HQ File :01/83/050/01237/AM09/	RLA File :03/95/040/00304/AM09/	Lic.No/Date:0310504433 29.01.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/64/2005/PC.II dated 15.4.2009 on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acrylic Acid Copolymer Emulsions having solids 28% Min. Stabilised by Emulsifiers Acrytan)	1 Kg	Acrylic Acid	0.1495 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:10/46/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/01238/AM09/	RLA File :03/95/040/00164/AM09/	Lic.No/Date:0310504444 29.01.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/44/2006/PC.II dated 15.4.2009 on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
EVA based Adhesive in Solid form)Containing 30% EVA and 30% Hydrocarbon Resin, Fevicol SA 51	1 Kg	1. Ethylene Vinyl Acetate 2. Hydrocarbon Resin	0.306 Kg 0.306 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 12/46/83-ALC1/2008	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
HQ File :01/83/050/01240/AM09/	RLA File :08/24/040/00197/AM09/	Lic.No/Date:0810077713 29.01.2009	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

Case No.: 13/46/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
HQ File :01/83/050/01241/AM09/	RLA File :05/24/040/00689/AM09/	Lic.No/Date:0510235455 30.01.2009	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

Case No.: 14/46/83-ALC1/2008	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
HQ File :01/83/050/01242/AM09/	RLA File :04/24/040/00239/AM09/	Lic.No/Date:0410102027 30.01.2009	Defer Date:13.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

Case No.: 16/46/83-ALC1/2008	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83-ALC1/2009	Status: Case
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162			15.04.2009	Deferred
	HQ File :01/83/050/01244/AM09/	RLA File :03/95/040/00919/AM09/	Lic.No/Date:0310505239 03.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

163	Case No.:17/46/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01245/AM09/	RLA File :05/24/040/00659/AM09/	Lic.No/Date:0510235667 03.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009.			

164	Case No.:18/46/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01246/AM09/	RLA File :03/95/040/00886/AM09/	Lic.No/Date:0310505597 04.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009			

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Case No.:19/46/83-ALC1/2008	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
HQ File :01/83/050/01247/AM09/	RLA File :08/24/040/00213/AM09/	Lic.No/Date:0810077914 04.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/70/2008/Ch.II dated 17.4.2009 as under:-			
Item of Export	Qty	Item of Import	Qty
Pigment Yellow 62 (CI No.13940)	1 Kg	1. Ortho Nitro Aniline Para Sulphonic Acid 2. Aceto Acet ortho Chloro Anilide 3. Sodium Nitrite	0.493 kg 0.382 kg 0.157 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

166	Case No.:20/46/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01248/AM09/	RLA File :04/24/040/00247/AM09/	Lic.No/Date:0410102134 04.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2009 issued by this office. Accordingly the case may be re-listed on 13.5.2009..			

167	Case No.:22/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01250/AM09/	RLA File :07/24/040/00560/AM09/	Lic.No/Date:0710062762 05.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.5.2009.			

168	Case No.:23/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01251/AM09/	RLA File :07/24/040/00536/AM09/	Lic.No/Date:0710062763 05.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply awaited from the firm. . Accordingly the case may be re-listed on 13.5.2009.			

169	Case No.:1/47/83-ALC1/2008	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01252/AM09/	RLA File :08/24/040/00214/AM09/	Lic.No/Date:0810077924 05.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

170	Case No.:2/47/83-ALC1/2008	Party Name:VICTORY CHEMICALS	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01253/AM09/	RLA File :03/95/040/00916/AM09/	Lic.No/Date:0310505816 05.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 46011/116/2008/Ch.II dated 17.4.2009. The Committee decided to refer back the comments to Shri Jasbir			

Singh, Technical Authority for reconsideration of his comments. Accordingly the case may be re-listed on 13.5.2009.

Case No.:6/47/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
HQ File :01/83/050/01257/AM09/	RLA File :09/24/040/00396/AM09/	Lic.No/Date:0910037010 06.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Poly coated cupstock 2 PE Containing Min.78 MT of LDPE	750 MT

Import Item

S.No.	Description of Item	Quantity
1.	Bleached Soft wood pulp	739.2 MT
2.	LDPE	81.85 MT
3.	Poly Kraft Paper/Wrapper	As per Packing Policy
4.	Core Pipes	As per Packing Policy
5.	Core Plus	As per Packing Policy
6.	Stretch Film	As per Packing Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/47/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
HQ File :01/83/050/01258/AM09/	RLA File :09/24/040/00388/AM09/	Lic.No/Date:0910037011 06.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.4.2009 as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Poly coated Carton Board 2 PE Containing Min.203.2 MT of LDPE	2000 MT

Import Item

S.No.	Description of Item	Quantity
1.	Bleached Soft ware pulp	1865.8 MT
2.	LDPE	213.38 MT
3.	SBR Latex (50% DRC)	66.23 MT
4.	Kaolin	65.25 MT
5.	Calcium Carbonate	433.7 MT
3.	Poly Kraft Paper/Wrapper	As per Packing Policy
4.	Core Pipes	As per Packing Policy
5.	Core Plus	As per Packing Policy
6.	Stretch Film	As per Packing Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:8/47/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
HQ File :01/83/050/01259/AM09/	RLA File :09/24/040/00395/AM09/	Lic.No/Date:0910037012 06.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Poly coated cupstock 2 PE Containing Min.67.35 MT of LDPE	750 MT

Import Item

S.No.	Description of Item	Quantity
1.	Bleached Soft wood pulp	747.4 MT

2.	LDPE	68.0250 MT
3.	Poly Kraft Paper/Wrapper	As per Packing Policy
4.	Core Pipes	As per Packing Policy
5.	Core Plus	As per Packing Policy
6.	Stretch Film	As per Packing Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/47/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
HQ File :01/83/050/01260/AM09/	RLA File :09/24/040/00573/AM08/	Lic.No/Date:0910037013 06.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	High Bulk Folding Box Board	250 MT

Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp	193.12 MT
2.	SBR Latex 50% DRC	1.283 MT
3.	Calcium Carbonate	2.604 MT
4.	Starch	0.835 MT
5.	Packing Material	As per Packing Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/47/83-ALC1/2008	Party Name:ASSOCIATE LUMBERS PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
HQ File :01/83/050/01262/AM09/	RLA File :03/94/040/00960/AM09/	Lic.No/Date:0310506003 06.02.2009	Defer Date:13.05.2009

Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan

Timber, after notification of SION. Accordingly the case may be re-listed on 13.5.09.

176	Case No.:14/47/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01265/AM09/	RLA File :03/94/040/00964/AM09/	Lic.No/Date:0310506073 06.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.5.2009.			

177	Case No.:3/47/83-ALC1/2008	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01254/AM09/	RLA File :07/24/040/00608/AM09/	Lic.No/Date:0710062920 09.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.5.2009.			

178	Case No.:15/47/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Deferred
	HQ File :01/83/050/01266/AM09/	RLA File :03/95/040/00914/AM09/	Lic.No/Date:0310506228 09.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.5.2009.			

179	Case No.:16/47/83-ALC1/2008	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status:Case Approved
	HQ File :01/83/050/01267/AM09/	RLA File :02/24/040/00265/AM09/	Lic.No/Date:0210123050 10.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14011/10/2004/Ch.II dated 27.11.2006 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Potassium Bicarbonate BP/CP	1 Kg	Potassium Carbonate	0.725 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

180	Case No.: 17/47/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/01268/AM09/	RLA File :03/94/040/00916/AM09/	Lic.No/Date:0310506499 10.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.5.2009.			

181	Case No.: 1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.5.2009.			

182	Case No.: 1/3/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/00010/AM10/	RLA File :10/24/040/00148/AM09/	Lic.No/Date:1010033307 03.04.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

183	Case No.: 5/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/00014/AM10/	RLA File :10/24/040/00146/AM09/	Lic.No/Date:1010033304 03.04.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

184	Case No.: 6/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/00015/AM10/	RLA File :10/24/040/00149/AM09/	Lic.No/Date:1010033306 03.04.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

185	Case No.: 2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.5.2009.			

186	Case No.: 3/3/83-ALC1/2009	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/00012/AM10/	RLA File :05/24/040/00733/AM09/	Lic.No/Date:0510239498 06.04.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.5.2009.			

187	Case No.: 4/3/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:3/83-ALC1/2009 15.04.2009	Status: Case Deferred
	HQ File :01/83/050/00013/AM10/	RLA File :05/24/040/00721/AM09/	Lic.No/Date:0510239502 06.04.2009	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.5.2009.			

Date:29.04.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer